

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP 38/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.11.2020**

Name of the Company: Chandrakant Laxmanbhai Kaklotkar
V/s
Chiccem Healthcare Pvt Ltd

Section 73(4) of Co.act,2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER

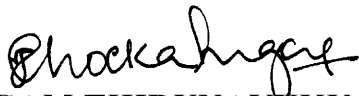
(Through Video Conferencing)

Advocate, Mr. Dheeraj Garg appeared on behalf of Mr. Arjun Sheth, Advocate for the Petitioner.

The instant company petition is filed under Section 73(4) of the Companies Act, 2013.

The Petitioner as well as Registry is directed to issue notice to the respondent.

List the matter on 11.12.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 4th day of November, 2020.